

[English]

HRA To Voluntary Organisations

10078. SHRI SOMJIBHAI DAMOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the voluntary organisations who are running family welfare centres are being paid the house rent at very low rates;

(b) if so, the reasons therefor;

(c) whether the rates of reimbursement of the rent are being increased, if so, the date from which the same is being made effective; and

(d) whether the owners of the building in which the family welfare centres are being run are pressing the centres to vacate their buildings, if so, the remedial measures Union Government proposes to take by giving special assistance to States for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) to (c). At present, Central Government provide assistance for rental of hired buildings where type-III Urban Family Welfare Centres run by Voluntary Organisation are located. A ceiling of Rs. 3,000/- per annum has been prescribed for this purpose. The ceiling has not been raised due to financial constraints.

(d) No such complaint has been received by this Ministry.

Utilisation of Sugarcane Development Fund Loan in Andhra Pradesh

10079. SHRI M. BAGA REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the amount sanctioned for the Sugarcane Development Fund to the sugarcane industry in Andhra Pradesh for the co-operative, public and private sectors during 1977-78 and 1978-79;

(b) what was the amount released to these sectors in the first, second and their instalments;

(c) whether utilisation certificates have been received by Union Government so far in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) to (d). The Sugar Development Fund Act was enacted in the year 1982 and the SDF Rules were framed in 1983. Therefore the question of sanction and release from the Fund for the purpose of sugarcane development in Andhra Pradesh in 1977-78 and 1978-79 does not arise.

Sale of Commercial and Housing Apartments

10080. SHRI RESHAM LAL JANGDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of applications received by the Delhi Development Authority for commercial and housing apartments for consent of first sale under the Delhi Apartment Ownership Act, 1988 during last three years;

(b) the number of applications cleared so far and the plan for clearing such further applications;

(c) the number of applications on which objections have been raised;

(d) whether the DDA have defied Section 13(1) (a) and (b) of the aforesaid Act in deciding these cases; and

(e) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURSOLIMARAN): (a) No such application has been received by the DDA.

(b) to (e). Question does not arise.